

AS INTRODUCED IN LOK SABHA

Bill No. 28 of 2010

THE CONSTITUTION (ONE HUNDRED AND THIRTEENTH
AMENDMENT) BILL, 2010

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Constitution (One Hundred and Thirteenth Amendment) Act, 2010. Short title.

2. In the Eighth Schedule to the Constitution, in entry 15, for the word “Oriya”, the word “Odia” shall be substituted. Amendment of Eighth Schedule.

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STATEMENT OF OBJECTS AND REASONS

The Government of Orissa forwarded to the Central Government in December 2008, the Resolution passed by the Legislative Assembly of Orissa on 28th August, 2008 that, *inter alia*, the name of the language specified as "Oriya", in the Eighth Schedule of Constitution be changed as "Odia" and translation of the word "Odia" in Hindi language should be revised as "ओड़िआ " accordingly and authorised the Government of Orissa to place the matter before Government of India for change of name of the State and change of language of the State and change of their Hindi translations.

2. The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 seeks to change of name of the language mentioned in the Eighth Schedule of the Constitution of India, from 'Oriya' to 'Odia'.

NEW DELHI;
The 14th February, 2010.

P. CHIDAMBARAM.

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

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EIGHTH SCHEDULE

[Articles 344 (1) and 351]

Languages

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15. Oriya.

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(Shri P. Chidambaram, Minister of Home Affairs)